

For ~~15-5-86~~ 24-6-86

Before Central Admn. Tribunal.
C. P. Bvc.-(J)-293-75000-9-83.

District: Bulsar

Stamp No.

Advocate Mr. V. N. Bhagodia

Office Note, if any,

1/3
Mr. R. M. Vin (VP)

Prays for int. relief.

O.A. No. 143/86

CIVIL APPEAL
APPLICATION

No. 196 of 1986

Act)
of the

India

to the File.

ay of

198

Assistant Registrar

Court's Order

Hear Mr. V. N. Bhagodia.
No inter-
relief as prayed.
However, it is directed
that the applicants may,
they chose, appear
at the examination
scheduled on 20th May
86 onwards and this
should be without
prejudice to their
contentions in this
application.

The applicants should

Spl. H. C. C. D., 46E.

1st notice to the
respondents returnable
on 30th May 1986 at
8.30 A.M. to show cause
as to why the interim
relief as per the prayer
clause 19(c) should not
be granted. Along with
the notice, the applicants
should have a copy of
this order and also a copy
of the main application.

15-5-86.

B. C. Hegde

(B.C. Hegde T)

V.C.

16/5/86

At the request of
Mr. Vin S.O. 15
12-6-86.

30-5-86 B. C. Hegde

(B.C. Hegde T)

Respondents have filed a
reply. The applicants have
filed a counter-reply, a
copy of which has not
been given to the respondents.
Advocate Mr. Vin. The
copy be supplied forthwith.
The matter is adjourned to
24-6-86.

12-6-86.

B. C. Hegde

(B.C. Hegde T)

V.C.

Application No. 196/88.

- Heard Mr Bhagodia for the applicant and Mr R.M. Vin for the Respondent. The interim order dated 15-5-88 is confirmed. To be most specific the applicants, if they choose, appear for the Examination for the Selection of A-Grade Drivers and this would be without prejudice to their contentions. Mr Vin makes a statement that till the process of selection is over, there is no likelihood of the applicants being selected, unless there is a cause for the same.

24-6-88.

Reliance
(B.C. Hegde J.)
V.C.

O.A. No.143/86

CORAM : (1) Hon'ble Mr. P.H. Trivedi (Vice Chairman)
(2) Hon'ble Mr. P.M. Joshi (Judicial Member)

22-7-86 Neither the applicant nor his learned counsel ^{Mr.} for V.N. Bhagodia is present. Mr. R.M.Vin learned counsel for the respondent is also not present. The application is therefore ~~it seems~~ ^{dismissed} for default with no order as to costs.

[Signature]
(P.M. JOSHI)
J.M.

[Signature]
(P.H. TRIVEDI)
V.C.